

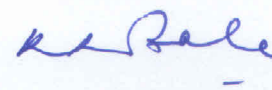
FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
FORCE- 1 GUARDING SERVICES PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	FORCE- 1 GUARDING SERVICES PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	28/03/2002
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Chennai, Tamil Nadu
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74920TN2002PTC048679
5.	Address of the registered office and principal office (if any) of corporate debtor	Regd. Office : No.3/1, Lake View Road Kottur, Chennai- 600085
6.	Insolvency commencement date in respect of corporate debtor	25 th February, 2021 (Order Copy Received on 9 th March, 2021)
7.	Estimated date of closure of insolvency resolution process	5 th September, 2021
8.	Name and registration number of the insolvency professional acting as interim resolution professional	K.K. Balasubramanian Registration no. IBBI/IPA-001/IP-P01544/2018-2019/12401
9.	Address and e-mail of the interim resolution professional, as registered with the Board	B-401 Ramaniyam Samarpann, 20 th East Street, Kamaraj Nagar, Thiruvannamiyur, Chennai -600041 Email: kkbala2015@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Flat 6/4,6 th Floor, Rams Swathi Towers, 5 & 7 Dr. Durgabai Deshmukh Road, Raja Annamalaipuram, Chennai - 600028 Email: cirp.force1@gmail.com
11.	Last date for submission of claims	23 rd March, 2021 (i.e.14 days from receipt of order by Insolvency Resolution Professional)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://www.ibbi.gov.in/home/downloads Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Force – 1 Guarding Services Private Ltd on 25th February, 2021 (Order received on 9th March, 2021).

The creditors of Force -1 Guarding Services Private Limited, are hereby called upon to submit their claims with proof on or before 23rd March, 2021 to the interim resolution professional at the address mentioned against entry No. 10.



The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class NA in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Name : K.K. Balasubramanian
Interim Resolution Professional in the matter of
Force -1 Guarding Services Private Limited
Registration no. IBBI/PA-001/IP-P01544/2018-2019/12401

Date: 10th March 2021
Place: Chennai

K K BALASUBRAMANIAN
INSOLVENCY PROFESSIONAL
IP Regn.No.IBBI/PA-001/IP/P-01544/2018-2019/12401